CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Civil Contempt Application No.60 of 2004

In

Original Application No.1260 of 2003

Allahabad this the 30th day of September 2004

Hon'ble Mr. Justice S.R. Singh, V.C. Hon'ble Mrs. Roli Srivastava, A.M.

Baleshwar Prasad Son of Shri Prakash, Resident of Village Nandi Firozpur, Post Shekhpura, Kadim, District Saharanpur.

Applicant

By Advocate Shri BbB. Sirohi

Versus

- Sri Suveer Dutta, Secretary, Ministry of Defence, South Block, New Delhi.
- Col. Shri Jarnail Singh Commander Works Engineer
 AF, Palam, Delhi Cantt.-10.

Respondents

By Advocate Shri Saumitra Singh

JAC.

QRDER (Oral)

By Hon'ble Mr. Justice S.R. Singh, V.C.

This contempt petition has been instituted with the allegation that the order dated 24.10.2003 passed by the Tribunal in O.A.No.1260/03 has not been complied with. The Tribunal while disposing of the said O.A. at admission stage had directed the applicant to file a fresh representation before the competent authority, namely respondent no.2 who was called upon to decide the representation, so filed, within a period of 3 months. It appears that a writ petition was also filed against the order of this Tribunal by the applicant himself and the writ petition was disposed

of in similar terms. The respondents authority has decided the representation of the applicant on 17.03.04, copy of which has been filed as annexure S.C.A.-2. Merely the fact that in the order dated 17.03.2004 reference has been made of High Court's order and not of the Tribunal's order, would not mean that the authorities have not complied with the direction given by the Tribaunal. We find no case is made out for initiation of contempt proceedings in the case. The contempt petition is, therefore, rejected. Notices stand discharged.

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Member (A)

Vice Chairman

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